

MINUTES OF NORMS COMMITTEE (NC-7) OF
'PLASTIC & RUBBER PRODUCTS'
MEETING NO. 4/AM13
SCHEDULED TO BE HELD ON 25.04.2012
(HELD ON 27.04.2012)
UNDER CHAIRMANSHIP OF
DR. L.B. SINGHAL, JOINT DGFT

Meeting No. **4/87-NC-7/2012** of **NORMS COMMITTEE (NC-7)** dealing with '**Plastic & Rubber Products**' **scheduled to be held on 25.04.2012 (held on 27.04.2012)** under the Chairmanship of Dr. L.B. Singhal, Jt. DGFT, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri A.K. Agarwal, Addl. Industrial Adviser, D/o C&PC
- 2) Shri Krishan Kumar, Deputy DGFT and Convener
- 3) Shri S.N. Sharma, FTDO

2. Committee confirmed Minutes of NC Meeting No. **3/AM13 held on 18.04.2012.**

3. Committee, after deliberations, **approved** following cases and RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures.

MANUAL CASES

Case No. A-19	NC No.: 4/AM13 Dated: 27.04.2012	HQ F. No. 01/87/162/00185/AM12/DES-VII	Status: Deferred
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Request: Higher quantity of Import Item No. 4 mentioned at SION H-278.

Decision: Plastic Export Promotion Council (PEPC) was requested to furnish All Industry Data vide letter dated 17.02.2012. This was followed by reminder on 12.04.2012. Reply awaited from PEPC. However, Technical Representative of D/o C&PC requested to forward a complete set of request for further examination of the case. Accordingly, it was decided to forward the contents of Representation to D/o C&PC.

Deferred for three weeks.

Case No. A-20	MANAKSIA LTD. (FORMERLY KNOWN AS HINDUSTHAN SEALS LTD.)	HQ F. No. 01/83/050/02009/AM08/DES-VII	Status: Deferred
NC No.: 4/AM13 Dated: 27.04.2012	Adv. Lic. No. 0210106398 dated 23.11.2007	RLA F. No. 02/24/040/00226/AM08	

Request: Amendment in the description of Import Item No. 1 mentioned against Export Product No. 2, 3, 4 and 5.

Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 18.04.2012. Comments of D/o C&PC are awaited.

Deferred for three weeks.

Case No. A-21	HELVOET RUBBER & PLASTIC TECHNOLOGIES (I) PVT. LTD.	Status: Deferred
NC No.: 4/AM13 Dated: 27.04.2012	HQ F. No. 01/87/162/00224/AM12/DES-VII	

Request: **Fixation of adhoc wastage norms for the export product**

“Thermostat Housing”.

Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 18.04.2012. Comments of D/o C&PC are awaited.

Deferred for three weeks.

Case No. A-22	PROPACK INDUSTRIES	HQ F. No. 01/87/050/00273/AM11/DES-VII	Status: Approved
NC No.: 4/AM13 Dated: 27.04.2012	Adv. Lic. No. 0310597153 dated 15.10.2010	RLA F. No. 03/95/040/00501/AM11	

Request: **Amendment in the description of Export Product and Import Items No. 1 and 2.**

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/65/2006-PC.II dated 16.04.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Polyethylene White Opaque Printed Bags (containing 70% LLDPE, 22% LDPE and 8% White Master Batch) Laundry Bags for Hotel in various sizes	1 kg	1. LLDPE Granules	0.735 kg
		2. LDPE Granules	0.231 kg
		3. White Master Batch (containing 70% Titanium Dioxide and 30% LDPE)	0.084 kg

Deferred for three weeks.

ONLINE CASES

1	Case No.: 4/1/87-ALC1/2012	Party Name:SUN PLAST	Meet No/Date:4/87-ALC1/2012 27.04.2012	Status: Deferred
	HQ File :01/87/050/00472/AM12/	RLA File :03/95/040/00315/AM11/	Lic.No/Date:0310585909 04.08.2010	Defer Date:16.05.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 04.04.2012. Comments of D/o C&PC are awaited. The Committee also noticed that the online application opened initially in the meeting scheduled on 25.04.2012 while licence date is 04.08.2012. Physical application was dispatched by RLA, Mumbai on 27.02.2012 (received in Hqrs. on 19.03.2012). A report from RA, Mumbai may be called for on the issue and submitted to Chairman, NC-7.			

2	Case No.: 10/13/87-ALC1/2011	Party Name:INK & PRINT	Meet No/Date:4/87-ALC1/2012 27.04.2012	Status: Deferred
	HQ File :01/87/050/00089/AM12/	RLA File :05/23/040/00061/AM12/	Lic.No/Date:0510294337 22.06.2011	Defer Date:16.05.2012
	Decision: A D/L was issued to firm on 20.01.2012 (on the basis of letter of DIPP dated 11.01.2012). This was followed by reminder from DGFT on 22.03.2012 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

	Case No.: 1/22/84-ALC3/2011	Party Name:SACOS INDIGO PRIVATE LIMITED	Meet No/Date:4/87-ALC1/2012 27.04.2012	Status: Deferred
	HQ File :01/84/050/00162/AM12/	RLA File :11/24/040/00075/AM11/	Lic.No/Date:1110025235 15.07.2011	Defer Date:16.05.2012
	Decision: A D/L No. 46011/92/2011-PC.II dated 17.10.2011 was issued to firm by D/o C&PC. This was followed by			

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reminders from DGFT on 15.11.2011 and 15.12.2011 giving 15 days time for submission of information. In response to above D/L the firm submitted its reply, a copy of which was forwarded to D/o C&PC on 14.03.2012. D/o C&PC after examining the reply of firm issued another D/L No. 46011/92/2011-PC-II dated 23.04.2012 stating that the reply of firm is not clear and specific and asked for submission of following information:

“Details of production of export product under reference i.e. PP Woven Jumbo Bags (FIBCs) and corresponding consumption of raw materials in the year 2009-10, 2010-11 and 2011-12 (April to December) duly certified by CA may be furnished. If the production has not commenced in the past, the details from commencement of production may be furnished duly certified by CA.”

In view of above, the Committee decided to issue **Final Reminder** to firm giving 15 days time for submission of information. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.

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Case No.:5/27/87-ALC1/2011	Party Name:FLOETER INDIA RETORT POUCHES PRIVATE LIMITED	Meet No/Date:4/87-ALC1/2012 27.04.2012	Status: Deferred
HQ File :01/87/050/00218/AM12/	RLA File :05/23/040/00165/AM12/	Lic.No/Date:0510298625 04.08.2011	Defer Date:16.05.2012
Decision: A D/L No. 46011/83/2009-PC.II dated 23.01.2012 was issued by D/o C&PC to firm. This was followed by reminders from DGFT on 17.02.2012 and 03.04.2012 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

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Case No.:10/34/87-ALC1/2011	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:4/87-ALC1/2012 27.04.2012	Status: Deferred
HQ File :01/87/050/00260/AM12/	RLA File :03/95/040/00536/AM12/	Lic.No/Date:0310659423 13.10.2011	Defer Date:16.05.2012
Decision: A D/L dated 06.03.2012 issued to firm, followed by reminder on 03.04.2012 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days			

time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.

Case No.:5/40/87-ALC1/2011	Party Name:RAJSHA CHEMICALS PVT.LTD,	Meet No/Date:4/87-ALC1/2012 27.04.2012	Status: Approved
HQ File :01/87/050/00308/AM12/	RLA File :34/24/040/00114/AM12/	Lic.No/Date:3410032024 24.10.2011	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	39092090	62/0- MODIFIED MELAMINE RESIN THIS LICENCE IS ISSUED UNDER PARA 4.7 OF H.B. SUBJECT TO FIXATION OF NORMS BY ALC, NEW DELHI.	12000.000	K.G	1372500.00	30000.00 US\$
				Total	1,372,500.00	30,000.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	29336100	MELAMINE	3600.000	K.G	301644.00	6480.00 US\$	Value & Qty
2	29121100	PARAFORMALDEHYDE (MINIMUM 91% PURITY)	7200.000	K.G	335180.00	7200.00 US\$	Value & Qty
3	29051100	METHANOL	5400.000	K.G	201096.00	4320.00 US\$	Value & Qty
4	28112200	SILICA	3600.000	K.G	335160.00	7200.00 US\$	Value & Qty
				Total	1,173,080.00	25,200.00	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/72/2008-PC.II dated 19.04.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
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Modified Melamine Resin	1 kg	1. Melamine	0.300 kg
		2. Paraformaldehyde	0.500 kg
		3. Methanol	0.450 kg
		4. Silica	0.300 kg

Case No.:1/46/87-ALC1/2011	Party Name:DODIA ESTABLISHMENT	Meet No/Date:4/87-ALC1/2012 27.04.2012	Status: Approved
HQ File :01/87/050/00364/AM12/	RLA File :03/94/040/00736/AM12/	Lic.No/Date:0310665681 17.11.2011	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	39235090	63/0- PLASTIC CLOSURES IN DIFFERENT SIZES NET CONTENT :1) HDPE POWDER/GRANULES (REPROCESSED/OFF GRADE)(INDIGENOUS)-5,386.33 KGS 2)LLDPE POWDER/GRANULES :11,429.24 KILOGRAM 3) CRCA SHEET (0.30 MM THICKNESS)(INDIGENOUS) -327.43 KGS	17143.000	K.G	1933000.00	38660.00 US\$
				Total	1,933,000.00	38,660.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	39011010	LLDPE POWDER/GRANULES	12000.700	K.G	1680099.00	33601.96 US\$	Value & Qty
				Total	1,680,099.00	33,601.96	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/20/2006-PC.II dated

16.04.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Plastic Closures in different sizes	1 kg	LLDPE Powder/Granules	1.05 kg/kg content in the export product

8	Case No.:16/43/87-ALC1/2011	Party Name:K.K. NAG LTD.,	Meet No/Date:4/87-ALC1/2012 27.04.2012	Status: Deferred
	HQ File :01/87/050/00344/AM12/	RLA File :07/24/040/00332/AM12/	Lic.No/Date:0710084276 29.11.2011	Defer Date: 16.05.2012
	Decision: A D/L No. 46011/24/2012-PC.II dated 16.03.2012 was issued by D/o C&PC to firm. This was followed by reminder from DGFT on 02.04.2012 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

9	Case No.:11/38/87-ALC1/2011	Party Name:K. T. QUALITY CONTROL PVT. LTD.	Meet No/Date:4/87-ALC1/2012 27.04.2012	Status: Deferred
	HQ File :01/87/050/00287/AM12/	RLA File :03/94/040/00786/AM12/	Lic.No/Date:0310669924 12.12.2011	Defer Date:09.05.2012
	Decision: A D/L No. 46011/03/2012-PC.II dated 30.01.2012 was issued by D/o C&PC to firm. This was followed by reminders from DGFT on 17.02.2012 and 17.04.2012 giving 15 days time for submission of information. Reply awaited from the firm.			

Case No.:12/38/87-ALC1/2011	Party Name:KAYGEE-LOPAREX INDIA	Meet No/Date:4/87-ALC1/2012	Status: Deferred
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10		PVT. LTD.	27.04.2012	
	HQ File :01/87/050/00288/AM12/	RLA File :03/94/040/00784/AM12/	Lic.No/Date:0310669938 12.12.2011	Defer Date:16.05.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 24.04.2012. Comments of D/o C&PC are awaited.			

11	Case No.:1/43/87-ALC1/2011	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:4/87-ALC1/2012 27.04.2012	Status: Deferred
	HQ File :01/87/050/00329/AM12/	RLA File :03/94/040/00785/AM12/	Lic.No/Date:0310669997 12.12.2011	Defer Date:16.05.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 24.04.2012. Comments of D/o C&PC are awaited.			

12	Case No.:12/43/87-ALC1/2011	Party Name:RALSON (INDIA) LIMITED	Meet No/Date:4/87-ALC1/2012 27.04.2012	Status: Deferred
	HQ File :01/87/050/00340/AM12/	RLA File :30/24/040/00048/AM12/	Lic.No/Date:3010081559 13.12.2011	Defer Date:09.05.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to DIPP on 24.04.2012. Comments of DIPP are awaited.			

13	Case No.:9/41/87-ALC1/2011	Party Name:DISEASE CONTROL TECHNOLOGIES PRIVATE LIMITED,	Meet No/Date:4/87-ALC1/2012 27.04.2012	Status: Deferred
	HQ File :01/87/050/00318/AM12/	RLA File :32/24/040/00044/AM12/	Lic.No/Date:3210051494 14.12.2011	Defer Date:16.05.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 10.04.2012. Comments of D/o C&PC are awaited.			

14	Case No.:11/41/87-ALC1/2011	Party Name:DISEASE CONTROL TECHNOLOGIES PRIVATE LIMITED,	Meet No/Date:4/87-ALC1/2012 27.04.2012	Status: Deferred
	HQ File :01/87/050/00320/AM12/	RLA File :32/24/040/00043/AM12/	Lic.No/Date:3210051490 14.12.2011	Defer Date:16.05.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 10.04.2012. Comments of D/o C&PC are awaited.			

15	Case No.:2/39/87-ALC1/2011	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:4/87-ALC1/2012 27.04.2012	Status: Deferred
	HQ File :01/87/050/00290/AM12/	RLA File :03/94/040/00782/AM12/	Lic.No/Date:0310671251 16.12.2011	Defer Date:16.05.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 24.04.2012. Comments of D/o C&PC are awaited.			

16	Case No.:3/39/87-ALC1/2011	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:4/87-ALC1/2012 27.04.2012	Status: Deferred
	HQ File :01/87/050/00291/AM12/	RLA File :03/94/040/00783/AM12/	Lic.No/Date:0310671258 16.12.2011	Defer Date:16.05.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 24.04.2012. Comments of D/o C&PC are awaited.			

17	Case No.:11/47/87-ALC1/2011	Party Name:SWASTIK POLYMERS	Meet No/Date:4/87-ALC1/2012 27.04.2012	Status: Deferred
	HQ File :01/87/050/00392/AM12/	RLA File :05/24/040/00320/AM12/	Lic.No/Date:0510311885 20.12.2011	Defer Date:09.05.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 16.02.2012. Comments of D/o C&PC are awaited.			

	Case No.:19/43/87-ALC1/2011	Party Name:GOVIND RUBBER LIMITED	Meet No/Date:4/87-ALC1/2012 27.04.2012	Status: Deferred
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18	HQ File :01/87/050/00347/AM12/	RLA File :30/24/040/00041/AM12/	Lic.No/Date:3010082381 03.01.2012	Defer Date:09.05.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to DIPP on 02.04.2012. Comments of DIPP are awaited.			

	Case No.:18/43/87-ALC1/2011	Party Name:EPP COMPOSITES PVT. LTD.,	Meet No/Date:4/87-ALC1/2012 27.04.2012	Status: Deferred
	HQ File :01/87/050/00346/AM12/	RLA File :24/24/040/00013/AM12/	Lic.No/Date:2410035171 04.01.2012	Defer Date:16.05.2012
19	Decision: A D/L No. 46011/20/2012-PC.II dated 16.03.2012 was issued by D/o C&PC to firm. This was followed by reminder from DGFT on 03.04.2012 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

	Case No.:12/45/87-ALC1/2011	Party Name:GEM POLYTECH INDUSTRIES PVT.LTD.	Meet No/Date:4/87-ALC1/2012 27.04.2012	Status: Deferred
	HQ File :01/87/050/00363/AM12/	RLA File :02/24/040/00187/AM12/	Lic.No/Date:0210172425 13.01.2012	Defer Date:16.05.2012
20	Decision: A D/L No. 46011/12/2012-PC.II dated 16.03.2012 was issued by D/o C&PC to firm. This was followed by reminder from DGFT on 03.04.2012 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

	Case No.:2/45/87-ALC1/2011	Party Name:RIO CARE (INDIA) PRIVATE LIMITED.	Meet No/Date:4/87-ALC1/2012 27.04.2012	Status: Deferred
	HQ File :01/87/050/00353/AM12/	RLA File :03/95/040/00878/AM12/	Lic.No/Date:0310678496	Defer Date:16.05.2012

21		24.01.2012	
	Decision: The firm had submitted its reply, a copy of which was forwarded to DIPP on 24.04.2012. Comments of DIPP are awaited.		

22	Case No.:3/48/87-ALC1/2011	Party Name: COSMO FILMS LTD	Meet No/Date: 4/87-ALC1/2012 27.04.2012	Status: Deferred
	HQ File :01/87/050/00402/AM12/	RLA File :03/94/040/00898/AM12/	Lic.No/Date:0310678957 27.01.2012	Defer Date:09.05.2012
	Decision: A D/L No. 46011/17/2004-PC.II dated 02.04.2012 was issued by D/o C&PC to firm. This was followed by reminder from DGFT on 17.04.2012 giving 15 days time for submission of information. Reply awaited from the firm.			

23	Case No.:5/48/87-ALC1/2011	Party Name: BASRUR UNISEAL PRIVATE LIMITED.,	Meet No/Date: 4/87-ALC1/2012 27.04.2012	Status: Deferred
	HQ File :01/87/050/00404/AM12/	RLA File :07/24/040/00438/AM12/	Lic.No/Date:0710086023 06.02.2012	Defer Date:09.05.2012
	Decision: A D/L was issued to firm by DGFT (as per information asked for by DIPP) on 17.04.2012 giving 15 days time for submission of information. Reply awaited from the firm.			

	Case No.:15/49/87-ALC1/2011	Party Name: SRF LIMITED	Meet No/Date: 4/87-ALC1/2012 27.04.2012	Status: Approved
	HQ File :01/87/050/00424/AM12/	RLA File :04/24/040/00100/AM12/	Lic.No/Date:0410133477 07.02.2012	Defer Date:
	Application: Request is for adhoc norms for following:			

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB (in Currency of realisation)</i>
1	39081000	63/0- PB-20% GLASS FIBRE (TUF BET BGF20) BLACK	4000.000	K.G	545131.38	12200.00 US\$
				Total	545,131.38	12,200.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	39079920	PBT RESIN	3218.500	K.G	424245.15	9494.58 US\$	Value & Qty
2	70191200	GLASS FIBRE	820.000	K.G	42135.97	943.00 US\$	Value & Qty
				Total	466,381.12	10,437.58	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/26/2012-PC.II dated 09.04.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
20% Glass fibre filled PBT Compound	1 kg	1. PBT Resin	0.8046 kg
		2. Glass Fibre	0.2050 kg

Case No.:16/49/87-ALC1/2011	Party Name:SRF LIMITED	Meet No/Date:4/87-ALC1/2012 27.04.2012	Status: Approved
HQ File :01/87/050/00425/AM12/	RLA File :04/24/040/00125/AM12/	Lic.No/Date:0410133475 07.02.2012	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	39081000	63/0- PB-20 % GLASS FIBRE (TUF BET BGF20) BLACK	48000.000	K.G	6476004.00	146400.00 US\$
				Total	6,476,004.00	146,400.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	39079920	PBT RESIN	38622.000	K.G	5034991.30	113934.90 US\$	Value & Qty
2	70191200	GLASS FIBRE	11316.000	K.G	500563.26	11316.00 US\$	Value & Qty
				Total	5,535,554.56	125,250.90	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/26/2012-PC.II dated 09.04.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
20% Glass fibre filled PBT Compound	1 kg	1. PBT Resin	0.8046 kg
		2. Glass Fibre	0.2050 kg

26	Case No.:15/51/87-ALC1/2011	Party Name:RALSON (INDIA) LIMITED	Meet No/Date:4/87-ALC1/2012 27.04.2012	Status: Deferred
	HQ File :01/87/050/00460/AM12/	RLA File :30/24/040/00066/AM12/	Lic.No/Date:3010083372 07.02.2012	Defer Date:09.05.2012
	Decision: A copy of application has been forwarded to DIPP on 04.04.2012. Comments of DIPP are awaited.			

27	Case No.: 9/1/87-ALC1/2012	Party Name:SHOBIKAA IMPEX,	Meet No/Date:4/87-ALC1/2012 27.04.2012	Status: Deferred
	HQ File :01/87/050/00477/AM12/	RLA File :32/24/040/00054/AM12/	Lic.No/Date:3210052818 07.02.2012	Defer Date:09.05.2012
	Decision: A D/L No. 46011/07/2012-PC.II dated 15.02.2012 was issued by D/o C&PC to firm. This was followed by reminder from DGFT on 18.04.2012 giving 15 days time for submission of information. Reply awaited from the firm.			

28	Case No.: 16/51/87-ALC1/2011	Party Name:SPERRY PLAST LTD.	Meet No/Date:4/87-ALC1/2012 27.04.2012	Status: Deferred
	HQ File :01/87/050/00461/AM12/	RLA File :05/24/040/00403/AM12/	Lic.No/Date:0510317028 08.02.2012	Defer Date:09.05.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 16.03.2012. Comments of D/o C&PC are awaited.			

Case No.:2/48/87-ALC1/2011		Party Name:JELENTA POLYTRADERS PRIVA TE LIMITED		Meet No/Date:4/87-ALC1/2012 27.04.2012		Status: Approved																																									
HQ File :01/87/050/00401/AM12/		RLA File :02/24/040/00207/AM12/		Lic.No/Date:0210173831 09.02.2012		Defer Date:																																									
Application: Request is for adhoc norms for following: <table><tr><th>Sl.No.</th><th>ITCHS Code</th><th>EXPORT ITEM</th><th>Qty</th><th>UOM</th><th>FOB/FOR (Rs.)</th><th colspan="2">FOB (in Currency of realisation)</th></tr><tr><td>1</td><td>39042190</td><td>63/0- PVC RIGID COMPOUND</td><td>500.000</td><td>M.T</td><td>28000000.00</td><td colspan="2">571429.00 US\$</td></tr><tr><td></td><td></td><td></td><td></td><td>Total</td><td>28,000,000.00</td><td colspan="2">571,429.00</td></tr></table> <table><tr><th>Sl.No.</th><th>ITCHS Code</th><th>IMPORT ITEM</th><th>Qty</th><th>UOM</th><th>CIF (Rs.)</th><th>CIF (Currency)</th><th>Limiting Factor (Value/Qty/Value & Qty)</th></tr><tr><td>1</td><td>39041090</td><td>PVC RESIN</td><td>481.450</td><td>M.T</td><td>22647408.00</td><td>462192.00 US\$</td><td>Value & Qty</td></tr></table>								Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)		1	39042190	63/0- PVC RIGID COMPOUND	500.000	M.T	28000000.00	571429.00 US\$						Total	28,000,000.00	571,429.00		Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)	1	39041090	PVC RESIN	481.450	M.T	22647408.00	462192.00 US\$	Value & Qty
Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)																																									
1	39042190	63/0- PVC RIGID COMPOUND	500.000	M.T	28000000.00	571429.00 US\$																																									
				Total	28,000,000.00	571,429.00																																									
Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)																																								
1	39041090	PVC RESIN	481.450	M.T	22647408.00	462192.00 US\$	Value & Qty																																								

2	38123090	STABILIZER	1.000	M.T	637000.00	13000.00 US\$	Value & Qty
3	29157020	LUBRICANT	0.500	M.T	49000.00	1000.00 US\$	Value & Qty
4	29157090	FLOW PROMOTER	1.550	M.T	182280.00	3720.00 US\$	Value & Qty
5	39013000	IMPACT MODIFIER	1.700	M.T	199920.00	4080.00 US\$	Value & Qty
6	28365000	CALCIUM CARBONATE	20.300	M.T	139258.00	2842.00 US\$	Value & Qty
7	32061900	COLOURING PIGMENT	0.100	M.T	19600.00	400.00 US\$	Value & Qty
				Total	23,874,466.00	487,234.00	

Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 8/87-ALC1/2011 dated 25.05.2011, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PVC Rigid Compound	1 kg	1. PVC Resin	0.9629 kg
		2. Stabilizers	0.0020 kg
		3. Lubricant	0.0010 kg
		4. Flow Promoter	0.0031 kg
		5. Impact Modifier	0.0034 kg
		6. Calcium Carbonate	0.0406 kg
		7. Colouring Pigment	0.0002 kg

Case No.:19/49/87-ALC1/2011	Party Name:SRF LIMITED	Meet No/Date:4/87-ALC1/2012 27.04.2012	Status: Approved
HQ File :01/87/050/00428/AM12/	RLA File :04/24/040/00184/AM12/	Lic.No/Date:0410133637 10.02.2012	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB (in Currency of realisation)</i>
1	39081000	63/0- POLYAMIDE N66 CHIPS, GRADE TUFNYL RGF20 NATURAL, (POLYAMIDE N66 COMPOUNDED CHIPS, TUFNYL RGF20 NATURAL)	25000.000	K.G	4069178.70	87500.00 US\$
				Total	4,069,178.70	87,500.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	39089090	NYLON 66 CHIPS	20267.000	K.G	3103001.00	65867.00 US\$	Value & Qty
2	70191200	GLASS FIBRE / CHOPPED STRANDS	5125.000	K.G	277655.00	5894.00 US\$	Value & Qty
				Total	3,380,656.00	71,761.00	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/26/2012-PC.II dated 09.04.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
30% Glass Fibre filled Nylon 66 Compound (RGF 20 Natural)	1 kg	1. Polyamide-6/Nylon 6 Chips Granules	0.81068 kg
		2. Glass Fibre	0.2050 kg

31	Case No.:5/51/87-ALC1/2011	Party Name:GARWARE POLYESTER LTD.	Meet No/Date:4/87-ALC1/2012 27.04.2012	Status: Deferred
	HQ File :01/87/050/00450/AM12/	RLA File :03/94/040/00949/AM12/	Lic.No/Date:0310681659 13.02.2012	Defer Date:09.05.2012

Decision: A copy of application has been forwarded to D/o C&PC on 15.03.2012. Comments of D/o C&PC are awaited.

32	Case No.: 7/1/87-ALC1/2012	Party Name: SUPER FLOORINGS PRIVATE LIMITED	Meet No/Date: 4/87-ALC1/2012 27.04.2012	Status: Deferred
	HQ File :01/87/050/00475/AM12/	RLA File :05/24/040/00405/AM12/	Lic.No/Date: 0510317557 13.02.2012	Defer Date: 09.05.2012
	Decision: A copy of application has been forwarded to DIPP on 04.04.2012. Comments of DIPP are awaited.			

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Case No.:18/49/87-ALC1/2011	Party Name:SRF LIMITED	Meet No/Date:4/87-ALC1/2012 27.04.2012	Status: Approved				
HQ File :01/87/050/00427/AM12/	RLA File :04/24/040/00164/AM12/	Lic.No/Date:0410133751 14.02.2012	Defer Date:				
Application: Request is for adhoc norms for following:							
Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)	
1	39081000	63/0- TUFNYL RGF30 BLACK, NYLON 6 COMPOUNDED CHIPS, GRADE TUFNYL RGF30 BLACK	2000.000	K.G	285975.00	6200.00 US\$	
				Total	285,975.00	6,200.00	
Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	39089090	NYLON 66 CHIPS	1312.000	K.G	205754.00	4460.80 US\$	Value & Qty
2	70191100	GLASS FIBRE/CHOPPED STRANDS	615.000	K.G	32622.00	707.25 US\$	Value & Qty
				Total	238,376.00	5,168.05	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/26/2012-PC.II dated 09.04.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
30% Glass Filled Nylon-6 Compound (SGF-30/SGF 30 Black)	1 kg	1. Polyamide-6/Nylon 6 Chips/Granules	0.6560 kg
		2. Glass Fibre	0.3075 kg

Case No.:4/51/87-ALC1/2011	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:4/87-ALC1/2012 27.04.2012	Status: Approved
HQ File :01/87/050/00449/AM12/	RLA File :03/94/040/00875/AM12/	Lic.No/Date:0310681777 14.02.2012	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	39011090	63/0- XLPE SIOPLAS COMPOUND FOR PIPES TYPE PEX B	500.000	M.T	50212500.00	975000.00 US\$
				Total	50,212,500.00	975,000.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	39019090	HIGH DENSITY POLYETHYLENE	494.200	M.T	34050380.00	642460.00 US\$	Value & Qty
2	29310000	TRI - METHOXYVINYL SILANE (VTMOS)	12.500	M.T	3842500.00	72500.00 US\$	Value & Qty

34	3	29096000	LUPEROX 101 (TERC BUTYLE PEROXIDES HEXENE)	0.400	M.T	296800.00	5600.00 US\$	Value & Qty
	4	38123090	ANTIOXIDANT	0.400	M.T	259700.00	4900.00 US\$	Value & Qty
					Total	38,449,380.00	725,460.00	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/51/2012-PC.II dated 16.04.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
XLPE Sioplas Compound for Pipes Type PEX B	1 kg	1. HDPE Granules	0.9884 kg
		2. Tri-Methoxyvinylsilane	0.0250 kg
		3. Luperox 101 (Terc Butyle Peroxides Hexene)	0.0008 kg
		4. Antioxidant	0.0008 kg

35	Case No.:6/51/87-ALC1/2011	Party Name:JAIN IRRIGATION SYSTEMS LTD.	Meet No/Date:4/87-ALC1/2012 27.04.2012	Status: Deferred
	HQ File :01/87/050/00451/AM12/	RLA File :03/94/040/01004/AM12/	Lic.No/Date:0310682453 17.02.2012	Defer Date:16.05.2012
	Decision: A D/L No. 46011/50/2012-PC.II dated 17.04.2012 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

	Case No.:13/51/87-ALC1/2011	Party Name:EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:4/87-ALC1/2012 27.04.2012	Status: Approved
	HQ File :01/87/050/00458/AM12/	RLA File :03/94/040/01028/AM12/	Lic.No/Date:0310682499 17.02.2012	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	39079990	62/0- Pufol PE 7510 Blend of Aromatic Polyester Polyols, Amino Polyols	36000.000	K.G	3969000.00	81000.00 US\$
				Total	3,969,000.00	81,000.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	29173500	Phthalic Anhydride	9554.400	K.G	964994.00	19594.00 US\$	Value & Qty
2	29094100	Diethylene Glycol	14526.000	K.G	769878.00	15632.00 US\$	Value & Qty
3	29221200	Diethanolamine	4482.000	K.G	349596.00	7098.00 US\$	Value & Qty
4	29071300	Nonyl Phenol	3492.000	K.G	530784.00	10777.00 US\$	Value & Qty
5	29054500	Glycerine	658.800	K.G	31622.00	642.00 US\$	Value & Qty
6	38159000	Catalyst	30.960	K.G	24799.00	504.00 US\$	Value & Qty
				Total	2,671,673.00	54,247.00	

Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 43/87-ALC1/2011 dated 24.01.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PUFOL PE 7510 (Blend of Aromatic Polyester Polyol, Amino Polyols)	1 kg	1. Phthalic Anhydride	0.2654 kg
		2. Diethylene Glycol	0.4035 kg
		3. Diethanolamine	0.1245 kg
		4. Nonyl Phenol	0.0970 kg
		5. Glycerine	0.0183 kg
		6. Catalyst	0.0008 kg

37	Case No.: 12/1/87-ALC1/2012	Party Name:MIL INDUSTRIES LTD	Meet No/Date:4/87-ALC1/2012 27.04.2012	Status: Deferred
	HQ File :01/87/050/00480/AM12/	RLA File :04/24/040/00308/AM12/	Lic.No/Date:0410133925 20.02.2012	Defer Date:09.05.2012
	Decision: A copy of application has been forwarded to DIPP on 04.04.2012. Comments of DIPP are awaited.			

38	Case No.: 8/1/87-ALC1/2012	Party Name:PRECISION MOULDS AND DIES	Meet No/Date:4/87-ALC1/2012 27.04.2012	Status: Deferred
	HQ File :01/87/050/00476/AM12/	RLA File :05/24/040/00424/AM12/	Lic.No/Date:0510318247 21.02.2012	Defer Date:16.05.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 04.04.2012. Comments of D/o C&PC are awaited.			

39	Case No.: 4/4/87-ALC1/2012	Party Name:POLY FLUORO LTD	Meet No/Date:4/87-ALC1/2012 27.04.2012	Status: Deferred
	HQ File :01/87/050/00012/AM13/	RLA File :07/24/040/00458/AM12/	Lic.No/Date:0710086453 21.02.2012	Defer Date: 16.05.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 24.04.2012. Comments of D/o C&PC are awaited.			

40	Case No.: 1/1/87-ALC1/2012	Party Name:SABIC INNOVATIVE PLASTICS INDIA P LTD	Meet No/Date:4/87-ALC1/2012 27.04.2012	Status: Deferred
	HQ File :01/87/050/00469/AM12/	RLA File :34/24/040/00028/AM12/	Lic.No/Date:3410033298 22.02.2012	Defer Date:16.05.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 04.04.2012. Comments of D/o C&PC are awaited.			

41	Case No.:2/49/87-ALC1/2011	Party Name:TESA TAPES (INDIA)PVT. LTD.	Meet No/Date:4/87-ALC1/2012 27.04.2012	Status: Deferred
	HQ File :01/87/050/00411/AM12/	RLA File :03/95/040/00994/AM12/	Lic.No/Date:0310683177 23.02.2012	Defer Date:09.05.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 20.03.2012. Comments of D/o C&PC are awaited.			

42	Case No.:8/49/87-ALC1/2011	Party Name:ROHM AND HAAS (INDIA) PVT LTD	Meet No/Date:4/87-ALC1/2012 27.04.2012	Status: Deferred
	HQ File :01/87/050/00417/AM12/	RLA File :03/95/040/00979/AM12/	Lic.No/Date:0310683390 24.02.2012	Defer Date:16.05.2012
	Decision: A D/L No. 46011/54/2012-PC.II dated 17.04.2012 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

43	Case No.:9/49/87-ALC1/2011	Party Name:ROHM AND HAAS (INDIA) PVT LTD	Meet No/Date:4/87-ALC1/2012 27.04.2012	Status: Deferred
	HQ File :01/87/050/00418/AM12/	RLA File :03/95/040/00988/AM12/	Lic.No/Date:0310683448 24.02.2012	Defer Date:16.05.2012
	Decision: A D/L No. 46011/54/2012-PC.II dated 17.04.2012 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

44	Case No.:10/49/87-ALC1/2011	Party Name:ROHM AND HAAS (INDIA) PVT LTD	Meet No/Date:4/87-ALC1/2012 27.04.2012	Status: Deferred
	HQ File :01/87/050/00419/AM12/	RLA File :03/95/040/00990/AM12/	Lic.No/Date:0310683450 24.02.2012	Defer Date:16.05.2012
	Decision: A D/L No. 46011/54/2012-PC.II dated 17.04.2012 was issued by D/o C&PC to firm. It was decided by the			

Committee to issue a Reminder to firm giving 15 days time for submission of information.

45	Case No.:11/49/87-ALC1/2011	Party Name:ROHM AND HAAS (INDIA) PVT LTD	Meet No/Date:4/87-ALC1/2012 27.04.2012	Status: Deferred
	HQ File :01/87/050/00420/AM12/	RLA File :03/95/040/00986/AM12/	Lic.No/Date:0310683617 27.02.2012	Defer Date:16.05.2012
	Decision: A D/L No. 46011/54/2012-PC.II dated 17.04.2012 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

46	Case No.:12/49/87-ALC1/2011	Party Name:ROHM AND HAAS (INDIA) PVT LTD	Meet No/Date:4/87-ALC1/2012 27.04.2012	Status: Deferred
	HQ File :01/87/050/00421/AM12/	RLA File :03/95/040/00989/AM12/	Lic.No/Date:0310683623 27.02.2012	Defer Date:16.05.2012
	Decision: A D/L No. 46011/54/2012-PC.II dated 17.04.2012 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

47	Case No.:13/49/87-ALC1/2011	Party Name:ROHM AND HAAS (INDIA) PVT LTD	Meet No/Date:4/87-ALC1/2012 27.04.2012	Status: Deferred
	HQ File :01/87/050/00422/AM12/	RLA File :03/95/040/00991/AM12/	Lic.No/Date:0310683632 27.02.2012	Defer Date:16.05.2012
	Decision: A D/L No. 46011/54/2012-PC.II dated 17.04.2012 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

48	Case No.:14/49/87-ALC1/2011	Party Name:SPECIALTY POLYFILMS (INDIA) PVT. LTD.	Meet No/Date:4/87-ALC1/2012 27.04.2012	Status: Deferred
	HQ File :01/87/050/00423/AM12/	RLA File :03/95/040/00069/AM12/	Lic.No/Date:0310683725 27.02.2012	Defer Date:16.05.2012

Decision: A copy of application has been forwarded to D/o C&PC on 20.03.2012. Comments of D/o C&PC are awaited.

49	Case No.: 17/51/87-ALC1/2011	Party Name:R.M.EXPORTS	Meet No/Date:4/87-ALC1/2012 27.04.2012	Status: Deferred
	HQ File :01/87/050/00462/AM12/	RLA File :30/24/040/00072/AM12/	Lic.No/Date:3010083945 27.02.2012	Defer Date:09.05.2012
	Decision: A copy of application has been forwarded to DIPP on 15.03.2012. Comments of DIPP are awaited.			

50	Case No.: 10/1/87-ALC1/2012	Party Name:K K POLYCOLOR ASIA LIMITED.	Meet No/Date:4/87-ALC1/2012 27.04.2012	Status: Deferred
	HQ File :01/87/050/00478/AM12/	RLA File :02/24/040/00216/AM12/	Lic.No/Date:0210174561 27.02.2012	Defer Date:16.05.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 04.04.2012. Comments of D/o C&PC are awaited.			

51	Case No.: 3/1/87-ALC1/2012	Party Name:COSMO FILMS LTD	Meet No/Date:4/87-ALC1/2012 27.04.2012	Status: Deferred
	HQ File :01/87/050/00471/AM12/	RLA File :03/94/040/01051/AM12/	Lic.No/Date:0310683974 29.02.2012	Defer Date:16.05.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 04.04.2012. Comments of D/o C&PC are awaited.			

52	Case No.: 6/2/87-ALC1/2012	Party Name:INDO RAMA SYNTHETICS (INDIA) LTD	Meet No/Date:4/87-ALC1/2012 27.04.2012	Status: Deferred
	HQ File :01/87/050/00484/AM12/	RLA File :50/24/040/00021/AM12/	Lic.No/Date:5010001234 29.02.2012	Defer Date:16.05.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 10.04.2012. Comments of D/o C&PC are awaited.			

Case No.:31/49/87-ALC1/2011	Party Name:DSM INDIA PVT. LTD	Meet No/Date:4/87-ALC1/2012 27.04.2012	Status: Approved
HQ File :01/87/050/00440/AM12/	RLA File :31/83/040/00231/AM12/	Lic.No/Date:3110053241 01.03.2012	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	39081010	63/0- NYLON 6 20% GLASS FILLED FLAME RETARDENT MOULDING POWDER/GRANULES GRADE K222 KGV4 COLOUR BLACK AKULON K222 KGV4 BLACK	74535.800	K.G	14161805.00	286676.23 US\$
				Total	14,161,805.00	286,676.23

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	39081090	NYLON 6 CHIPS / GRANULES	49932.440	K.G	6705177.74	133569.28 US\$	Value & Qty
2	70191100	GLASS FIBER (CHOPPED STRANDS)	15354.380	K.G	863284.60	17196.90 US\$	Value & Qty
3	32064990	MASTERBATCH	767.720	K.G	245881.95	4898.05 US\$	Value & Qty
4	39092090	MELAMINE CYNURATE	9212.630	K.G	906448.83	18056.75 US\$	Value & Qty
5	29159090	CALCIUM STEARATE	1504.730	K.G	3776.87	75.24 US\$	Value & Qty
				Total	8,724,569.99	173,796.22	

Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 28/87-ALC1/2011 dated 12.10.2011, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
20% Glass Fiber Reinforced Flame Retardant Nylon 6 Compound (AKULON K	1 kg	1. Nylon 6 chips/Granules	0.6699 kg
		2. Glass Fiber	0.2060 kg
		3. Relevant Colourant /Masterbatch	0.0103 kg

	Compound (AKULON K 222 KGV4)	4. Melamine Cynurate (Flame Retardant)	0.1236 kg
		5. Calcium Stearate (Mould Releasing Agent)	0.0202 kg
	NB: The raw materials quantity whichever is less either as applied by the firm or as recommended above may be allowed for import.		

54	Case No.:32/49/87-ALC1/2011	Party Name:ROHM AND HAAS (INDIA) PVT LTD	Meet No/Date:4/87-ALC1/2012 27.04.2012	Status: Deferred
	HQ File :01/87/050/00441/AM12/	RLA File :03/95/040/01010/AM12/	Lic.No/Date:0310684246 01.03.2012	Defer Date:16.05.2012
	Decision: A D/L No. 46011/54/2012-PC.II dated 17.04.2012 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

55	Case No.:33/49/87-ALC1/2011	Party Name:ROHM AND HAAS (INDIA) PVT LTD	Meet No/Date:4/87-ALC1/2012 27.04.2012	Status: Deferred
	HQ File :01/87/050/00442/AM12/	RLA File :03/95/040/00987/AM12/	Lic.No/Date:0310684247 01.03.2012	Defer Date:16.05.2012
	Decision: A D/L No. 46011/54/2012-PC.II dated 17.04.2012 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

56	Case No.:34/49/87-ALC1/2011	Party Name:ROHM AND HAAS (INDIA) PVT LTD	Meet No/Date:4/87-ALC1/2012 27.04.2012	Status: Deferred
	HQ File :01/87/050/00443/AM12/	RLA File :03/95/040/01016/AM12/	Lic.No/Date:0310684248 01.03.2012	Defer Date:16.05.2012

Decision: A D/L No. 46011/54/2012-PC.II dated 17.04.2012 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.

57	Case No.:35/49/87-ALC1/2011	Party Name:ROHM AND HAAS (INDIA) PVT LTD	Meet No/Date:4/87-ALC1/2012 27.04.2012	Status: Deferred
	HQ File :01/87/050/00444/AM12/	RLA File :03/95/040/01008/AM12/	Lic.No/Date:0310684249 01.03.2012	Defer Date:16.05.2012
	Decision: A D/L No. 46011/54/2012-PC.II dated 17.04.2012 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

58	Case No.:5/1/87-ALC1/2012	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:4/87-ALC1/2012 27.04.2012	Status: Deferred
	HQ File :01/87/050/00473/AM12/	RLA File :03/95/040/00498/AM12/	Lic.No/Date:0310684891 05.03.2012	Defer Date:16.05.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 04.04.2012. Comments of D/o C&PC are awaited.			

59	Case No.:1/51/87-ALC1/2011	Party Name:NARENDRA PLASTIC PVT LTD.,	Meet No/Date:4/87-ALC1/2012 27.04.2012	Status: Deferred
	HQ File :01/87/050/00446/AM12/	RLA File :03/95/040/00998/AM12/	Lic.No/Date:0310685108 06.03.2012	Defer Date:09.05.2012
	Decision: A D/L No. 46011/30/2012-PC.II dated 02.04.2012 was issued by D/o C&PC to firm. This was followed by reminders from DGFT on 24.04.2012 giving 15 days time for submission of information. Reply awaited from the firm.			

	Case No.:6/1/87-ALC1/2012	Party Name:SUPREME PETROCHEM LTD.,	Meet No/Date:4/87-ALC1/2012 27.04.2012	Status: Approved
	HQ File :01/87/050/00474/AM12/	RLA File :03/95/040/00910/AM12/	Lic.No/Date:0310685121	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	39269080	63/0- COLOUR PP WOVEN FABRICS LAMINATED / COATED	600.000	M.T	109109250.00	2049000.00 US\$
				Total	109,109,250.00	2,049,000.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	39021000	PP GRANULES	278.640	M.T	29675160.00	557280.00 US\$	Qty
2	39021000	PP GRANULES (LAMINATION GRADE)	50.400	M.T	5367600.00	100800.00 US\$	Qty
3	32064990	COLOUR MASTER BATCH	37.800	M.T	7044975.00	132300.00 US\$	Qty
4	39029000	THERMOPLASTIC POLYOLEFINS	107.100	M.T	19960763.00	374850.00 US\$	Qty
5	39119090	PROPYLENE - BASED ELASTOMER	107.100	M.T	19960763.00	374850.00 US\$	Qty
6	39011090	LDPE	56.700	M.T	5283731.00	99225.00 US\$	Qty
				Total	87,292,992.00	1,639,305.00	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/62/2011-PC.II dated 20.07.2011, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Colour PP Woven Fabrics Laminated/coated	1 kg	1. PP Granules	0.4644 kg
		2. PP Granules (Lamination Grade)	0.0840 kg
		3. Colour Master Batch	0.0630 kg
		4. Thermoplastic Polyolefins	0.1785 kg
		5. Propylene Based Elastomer	0.1785 kg
		6. LDPE Granules	0.0945 kg

Case No.:1/4/87-ALC1/2012	Party Name:KALPENA PLASTIKS LTD	Meet No/Date:4/87-ALC1/2012 27.04.2012	Status: Approved
HQ File :01/87/050/00009/AM13/	RLA File :02/24/040/00234/AM12/	Lic.No/Date:0210174906 06.03.2012	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB (in Currency of realisation)</i>
1	39042190	63/0- PVC RIGID COMPOUND	500.000	M.T	27500000.00	561224.49 US\$
				Total	27,500,000.00	561,224.49

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	39041090	PVC RESIN	481.450	M.T	22647408.00	462192.00 US\$	Value & Qty
2	38123090	STABLIZER	1.000	M.T	637000.00	13000.00 US\$	Value & Qty
3	29157020	LUBRICANT	0.500	M.T	49000.00	1000.00 US\$	Value & Qty
4	29157090	FLOW PROMOTER	1.550	M.T	182280.00	3720.00 US\$	Value & Qty
5	39013000	IMPACT MODIFIER	1.700	M.T	199920.00	4080.00 US\$	Value & Qty
6	28365000	CALCIUM CARBONATE	20.300	M.T	139258.00	2842.00 US\$	Value & Qty
7	32061900	COLOURING PIGMENT	0.100	M.T	19600.00	400.00 US\$	Value & Qty
				Total	23,874,466.00	487,234.00	

Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 8/87-ALC1/2011 dated 25.05.2011, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PVC Rigid Compound	1 kg	1. PVC Resin	0.9629 kg
		2. Stabilizers	0.0020 kg
		3. Lubricant	0.0010 kg
		4. Flow Promoter	0.0031 kg
		5. Impact Modifier	0.0034 kg
		6. Calcium Carbonate	0.0406 kg
		7. Colouring Pigment	0.0002 kg

62	Case No.:7/2/87-ALC1/2012	Party Name:INDO RAMA SYNTHETICS (INDIA) LTD	Meet No/Date:4/87-ALC1/2012 27.04.2012	Status: Deferred
	HQ File :01/87/050/00485/AM12/	RLA File :50/24/040/00025/AM12/	Lic.No/Date:5010001240 07.03.2012	Defer Date:16.05.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 10.04.2012. Comments of D/o C&PC are awaited.			

	Case No.:5/4/87-ALC1/2012	Party Name:ASHIRVAD PIPES PVT LTD.,	Meet No/Date:4/87-ALC1/2012 27.04.2012	Status: Approved
	HQ File :01/87/050/00013/AM13/	RLA File :07/24/040/00491/AM12/	Lic.No/Date:0710086844 07.03.2012	Defer Date:
	Application: Request is for adhoc norms for following:			

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	39172390	63/0- UPVC COLOUMN PIPIES OF DIFFERENT TYPES AND SIZES- NET CONTENT OF PVC RESIN. 43.154 MT.	45.757	M.T	5091354.20	101421.40 US\$
				Total	5,091,354.20	101,421.40

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	39041090	PVC RESIN.	43.154	M.T	2177162.45	43369.77 US\$	Value & Qty
				Total	2,177,162.45	43,369.77	

Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 52/87-ALC1/2011 dated 27.03.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
UPVC COLUMN/Drop/Riser Pipes for Submersible Bore-Well Pumps (OD 33mm to 140mm)	1 kg	PVC Resin	0.943 kg

Case No.:6/4/87-ALC1/2012	Party Name:ASHIRVAD PIPES PVT LTD.,	Meet No/Date:4/87-ALC1/2012 27.04.2012	Status: Approved
HQ File :01/87/050/00014/AM13/	RLA File :07/24/040/00495/AM12/	Lic.No/Date:0710086843 07.03.2012	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	39172390	63/0- UPVC COLOUMN PIPES OF DIFFERENT TYPES AND SIZES - NET CONTENT OF PVC RESIN 43.772 MT.	46.413	M.T	5073488.10	101065.50 US\$
				Total	5,073,488.10	101,065.50

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	39052090	PVC RESIN	43.772	M.T	2208341.17	43990.86 US\$	Value & Qty
				Total	2,208,341.17	43,990.86	

Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 52/87-ALC1/2011 dated 27.03.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
UPVC COLUMN/Drop/Riser Pipes for Submersible Bore-Well Pumps (OD 33mm to 140mm)	1 kg	PVC Resin	0.943 kg

Case No.:7/4/87-ALC1/2012	Party Name:ASHIRVAD PIPES PVT LTD.,	Meet No/Date:4/87-ALC1/2012 27.04.2012	Status: Approved
HQ File :01/87/050/00015/AM13/	RLA File :07/24/040/00496/AM12/	Lic.No/Date:0710086842 07.03.2012	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
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1	39172390	61/0- UPVC COLOUMN PIPES OF DIFFERENT TYPES AND SIZES - NET CONTENT OF PVC RESIN 40.713 MT				43.170	M.T	4175033.60	83168.00 US\$
							Total	4,175,033.60	83,168.00
Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)		
1	39041090	PVC RESIN	40.713	M.T	2054011.56	40916.56 US\$	Value & Qty		
				Total	2,054,011.56	40,916.56			

Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 52/87-ALC1/2011 dated 27.03.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
UPVC COLUMN/Drop/Riser Pipes for Submersible Bore-Well Pumps (OD 33mm to 140mm)	1 kg	PVC Resin	0.943 kg

Case No.: 8/4/87-ALC1/2012	Party Name:ASHIRVAD PIPES PVT LTD.,	Meet No/Date:4/87-ALC1/2012 27.04.2012	Status: Approved
HQ File :01/87/050/00016/AM13/	RLA File :07/24/040/00497/AM12/	Lic.No/Date:0710086845 07.03.2012	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	39172390	63/0- UPVC COLOUMN PIPES OF DIFFERENT TYPES AND SIZES - NET CONTENT OF PVC RESIN 31.591 MT	33.497	M.T	3713946.60	73983.00 US\$

							Total	3,713,946.60	73,983.00
<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>		
1	39041090	PVC RESIN	31.591	M.T	1593797.54	31748.95 US\$	Value & Qty		
				Total	1,593,797.54	31,748.95			

Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 52/87-ALC1/2011 dated 27.03.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
UPVC COLUMN/Drop/Riser Pipes for Submersible Bore-Well Pumps (OD 33mm to 140mm)	1 kg	PVC Resin	0.943 kg

Case No.: 3/4/87-ALC1/2012	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:4/87-ALC1/2012 27.04.2012	Status: Approved
HQ File :01/87/050/00011/AM13/	RLA File :03/95/040/00956/AM12/	Lic.No/Date:0310685679 12.03.2012	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB (in Currency of realisation)</i>
		63/0- POLYVINYL ACETATE EMULSION SOLID CONTENT 56% +/- 1%				

1	39052100	(PACKED IN 4000 HM HDPE DRUMS)	960000.000	K.G	48192000.00	960000.00 US\$
				Total	48,192,000.00	960,000.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	39123919	HYDROXYETHYL CELLULOSE	7008.000	K.G	2462611.20	49056.00 US\$	Value & Qty
2	29153200	VINYL ACETATE MONOMER	426240.000	K.G	19792454.40	394272.00 US\$	Value & Qty
3	29153990	VEOVA 10 MONOMER	18048.000	K.G	2083822.08	41510.40 US\$	Value & Qty
4	29242190	ACRYLAMIDE	2592.000	K.G	344813.76	6868.80 US\$	Value & Qty
5	29051300	NORMAL BUTANOL	45120.000	K.G	3216334.08	64070.40 US\$	Value & Qty
6	29171400	MALEIC ANHYDRIDE	28800.000	K.G	2327673.60	46368.00 US\$	Value & Qty
7	39019090	HIGH DENSITY POLYETHYLENE (BLOW MOULDING GRADE)	35700.000	K.G	2508996.00	49980.00 US\$	Value & Qty
				Total	32,736,705.12	652,125.60	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/10/2005-PC.II dated 09.04.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Polyvinyl Acetate Emulsion Solid Content 56% +/- 1%	1 kg	1. Hydroxy Ethyl Cellulose	0.0073 kg
		2. Vinyl Acetate Monomer	0.4440 kg
		3. Veova 10	0.0188 kg
		4. Acrylamide	0.0027 kg
		5. Normal Butanol	0.0470 kg
		6. Maleic Anhydride	0.0300 kg

68	Case No.: 13/1/87-ALC1/2012	Party Name:METRO TYRES LIMITED	Meet No/Date:4/87-ALC1/2012 27.04.2012	Status: Deferred
	HQ File :01/87/050/00481/AM12/	RLA File :30/24/040/00074/AM12/	Lic.No/Date:3010084408 13.03.2012	Defer Date:09.05.2012
	Decision: A copy of application has been forwarded to DIPP on 04.04.2012. Comments of DIPP are awaited.			

69	Case No.: 4/2/87-ALC1/2012	Party Name:VIKAS GLOBALONE LIMITED	Meet No/Date:4/87-ALC1/2012 27.04.2012	Status: Deferred
	HQ File :01/87/050/00482/AM12/	RLA File :05/24/040/00455/AM12/	Lic.No/Date:0510319997 13.03.2012	Defer Date:16.05.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 10.04.2012. Comments of D/o C&PC are awaited.			

70	Case No.: 5/2/87-ALC1/2012	Party Name:SHREE SALES CORPORATION	Meet No/Date:4/87-ALC1/2012 27.04.2012	Status: Deferred
	HQ File :01/87/050/00483/AM12/	RLA File :13/24/040/00050/AM12/	Lic.No/Date:1310039092 13.03.2012	Defer Date:16.05.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 10.04.2012. Comments of D/o C&PC are awaited.			

71	Case No.: 10/4/87-ALC1/2012	Party Name:M.P. DYE CHEM INDUSTRIES PVT. LIMITED.,	Meet No/Date:4/87-ALC1/2012 27.04.2012	Status: Deferred
	HQ File :01/87/050/00018/AM13/	RLA File :11/24/040/00008/AM11/	Lic.No/Date:1110026939 19.03.2012	Defer Date: 16.05.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 24.04.2012. Comments of D/o C&PC are awaited.			

72	Case No.:11/4/87-ALC1/2012	Party Name:M.P. DYE CHEM INDUSTRIES PVT. LIMITED.,	Meet No/Date:4/87-ALC1/2012 27.04.2012	Status: Deferred
	HQ File :01/87/050/00019/AM13/	RLA File :11/24/040/00076/AM11/	Lic.No/Date:1110026940 19.03.2012	Defer Date: 16.05.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 24.04.2012. Comments of D/o C&PC are awaited.			

73	Case No.:12/4/87-ALC1/2012	Party Name:M.P. DYE CHEM INDUSTRIES PVT. LIMITED.,	Meet No/Date:4/87-ALC1/2012 27.04.2012	Status: Deferred
	HQ File :01/87/050/00020/AM13/	RLA File :11/24/040/00008/AM12/	Lic.No/Date:1110026941 19.03.2012	Defer Date: 16.05.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 24.04.2012. Comments of D/o C&PC are awaited.			

74	Case No.:13/4/87-ALC1/2012	Party Name:M.P. DYE CHEM INDUSTRIES PVT. LIMITED.,	Meet No/Date:4/87-ALC1/2012 27.04.2012	Status: Deferred
	HQ File :01/87/050/00021/AM13/	RLA File :11/24/040/00015/AM12/	Lic.No/Date:1110026942 19.03.2012	Defer Date: 16.05.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 24.04.2012. Comments of D/o C&PC are awaited.			

	Case No.:21/4/87-ALC1/2012	Party Name:EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:4/87-ALC1/2012 27.04.2012	Status: Approved
	HQ File :01/87/050/00029/AM13/	RLA File :03/94/040/01134/AM12/	Lic.No/Date:0310687018 20.03.2012	Defer Date:
	Application: Request is for adhoc norms for following:			

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB (in Currency of realisation)</i>
1	39072090	62/0- Blended Polyol "Ecopuf B 1410 R"	24000.000	K.G	3105450.00	61800.00 US\$
				Total	3,105,450.00	61,800.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	29173500	Phthalic Anhydride	1178.400	K.G	119018.00	2352.00 US\$	Value & Qty
2	29094100	Diethylene Glycol	1665.600	K.G	83280.00	1646.00 US\$	Value & Qty
3	29102000	Propylene Oxide	10612.800	K.G	1146182.00	22652.00 US\$	Value & Qty
4	29213090	Pentamethyldiethylenetriamine	52.800	K.G	18638.00	368.00 US\$	Value & Qty
5	29213090	Dimethylcyclohexylamine	158.400	K.G	28512.00	563.00 US\$	Value & Qty
6	34021110	Silicon Surfactant	352.800	K.G	123480.00	2440.00 US\$	Value & Qty
7	38159000	Catalyst (Toyocat F-40)	31.200	K.G	17160.00	339.00 US\$	Value & Qty
8	38159000	Catalyst (Dabco TMR-2)	69.600	K.G	41760.00	825.00 US\$	Value & Qty
				Total	1,578,030.00	31,185.00	

Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 43/87-ALC1/2011 dated 24.01.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Blended Polyol (Ecopuf B 1410 R)	1 kg	1. Phthalic Anhydride	0.0491 kg
		2. Diethylene Glycol	0.0694 kg
		3. Propylene Oxide	0.4422 kg
		4. Pentamethyldiethylenetriamine	0.0022 kg
		5. Dimethylcyclohexylamine	0.0066 kg
		6. Silicon Surfactant	0.0147 kg
		7. Catalyst (Toyocat F-40)	0.0013 kg
		8. Catalyst (TMR-2)	0.0029 kg

Case No.:2/4/87-ALC1/2012	Party Name:EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:4/87-ALC1/2012 27.04.2012	Status: Approved
HQ File :01/87/050/00010/AM13/	RLA File :03/94/040/01142/AM12/	Lic.No/Date:0310687599 22.03.2012	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB (in Currency of realisation)</i>	
1	39072090	62/0- R 180 Polyether Polyol	198000.000	K.G	19799505.00	394020.00 US\$	
				Total	19,799,505.00	394,020.00	

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	29094100	Diethylene Glycol	24750.000	K.G	1237500.00	24457.00 US\$	Value & Qty
2	29102000	Propylene Oxide	130680.000	K.G	14113440.00	278922.00 US\$	Value & Qty
				Total	15,350,940.00	303,379.00	

Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 43/87-ALC1/2011 dated 24.01.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
R 180 (Polyether Polyol)	1 kg	1. Diethylene Glycol	0.1250 kg
		2. Propylene Oxide	0.6600 kg

77	Case No.: 15/4/87-ALC1/2012	Party Name:FENNER CONVEYOR BELTING PVT. LTD.	Meet No/Date:4/87-ALC1/2012 27.04.2012	Status: Deferred
	HQ File :01/87/050/00023/AM13/	RLA File :35/24/040/00039/AM12/	Lic.No/Date:3510037920 22.03.2012	Defer Date: 16.05.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 24.04.2012. Comments of D/o C&PC are awaited.			

78	Case No.: 16/4/87-ALC1/2012	Party Name:FENNER CONVEYOR BELTING PVT. LTD.	Meet No/Date:4/87-ALC1/2012 27.04.2012	Status: Deferred
	HQ File :01/87/050/00024/AM13/	RLA File :35/24/040/00040/AM12/	Lic.No/Date:3510037923 22.03.2012	Defer Date: 16.05.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 24.04.2012. Comments of D/o C&PC are awaited.			

	Case No.:9/4/87-ALC1/2012	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:4/87-ALC1/2012 27.04.2012	Status: Approved																				
	HQ File :01/87/050/00017/AM13/	RLA File :08/24/040/00309/AM12/	Lic.No/Date:0810110111 27.03.2012	Defer Date:																				
	Application: Request is for adhoc norms for following: <table><tr><th>Sl.No.</th><th>ITCHS Code</th><th>EXPORT ITEM</th><th>Qty</th><th>UOM</th><th>FOB/FOR (Rs.)</th><th>FOB (in Currency of realisation)</th></tr><tr><td>1</td><td>39075000</td><td>62/0- Alkyd Resin C 1032 (Resin content 70 +/- 1%)</td><td>80000.000</td><td>K.G</td><td>6732000.00</td><td>132000.00 US\$</td></tr><tr><td></td><td></td><td></td><td></td><td>Total</td><td>6,732,000.00</td><td>132,000.00</td></tr></table>				Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)	1	39075000	62/0- Alkyd Resin C 1032 (Resin content 70 +/- 1%)	80000.000	K.G	6732000.00	132000.00 US\$					Total	6,732,000.00
Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)																		
1	39075000	62/0- Alkyd Resin C 1032 (Resin content 70 +/- 1%)	80000.000	K.G	6732000.00	132000.00 US\$																		
				Total	6,732,000.00	132,000.00																		

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	38231900	Distilled Fatty Acid	18000.000	K.G	1224000.00	24000.00 US\$	Qty
2	29173500	Phthalic Anhydride	26800.000	K.G	1938000.00	38000.00 US\$	Qty
3	29054500	Glycerine	16800.000	K.G	714000.00	14000.00 US\$	Qty
4	29023000	Toluene (This licence issued under para 4.7 of H.B. vol.I 2009-14 for fixation of norms by ALC New Delhi	25200.000	K.G	1887000.00	37000.00 US\$	Qty
				Total	5,763,000.00	113,000.00	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/20/2009-PC.II dated 09.04.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Alkyd Resin C-1032 (Resin Content 70+/-1%)	1 kg	1. Distilled Fatty Acid	0.225 kg
		2. Phthalic Anhydride	0.335 kg
		3. Glycerine	0.210 kg
		4. Toluene	0.315 kg

Case No.:17/4/87-ALC1/2012	Party Name:SRF LIMITED	Meet No/Date:4/87-ALC1/2012 27.04.2012	Status: Approved
HQ File :01/87/050/00025/AM13/	RLA File :04/24/040/00065/AM11/	Lic.No/Date:0410135103 27.03.2012	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB (in Currency of realisation)</i>
1	39081000	63/0- PA6, 30%GF SGF30 BLACK, (POLYAMIDE 6 COMPOUNDED CHIPS, PA6, 30%GF SGF30 BLACK)	50000.000	K.G	5076420.00	109500.00 US\$
				Total	5,076,420.00	109,500.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	39081090	NYLON 6 CHIPS	34337.500	K.G	3342962.00	72108.75 US\$	Value & Qty
2	70191100	GLASS FIBRE/ CHOPPED STRANDS	15375.000	K.G	1069178.00	23062.50 US\$	Value & Qty
				Total	4,412,140.00	95,171.25	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/26/2012-PC.II dated 09.04.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
30% Glass Filled Nylon-6 Compound (SGF-30/SGF 30 Black)	1 kg	1. Polyamide-6/Nylon 6 Chips/Granules	0.6560 kg
		2. Glass Fibre	0.3075 kg

Case No.: 18/4/87-ALC1/2012	Party Name:SRF LIMITED	Meet No/Date:4/87-ALC1/2012 27.04.2012	Status: Approved
HQ File :01/87/050/00026/AM13/	RLA File :04/24/040/00071/AM11/	Lic.No/Date:0410135110 27.03.2012	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	39081000	63/0- TUFNYL SGF 30E BLACK, (30% GLASS FIBRE REINFORCED NYLON 6 IN BLACK SHADE), (POLYAMIDE 6 COMPOUNDED CHIPS, GRADE TUFNYL, SGF30E BLACK)	10000.000	K.G	1066280.00	23000.00 US\$
				Total	1,066,280.00	23,000.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	39081090	NYLON 6 CHIPS	6765.000	K.G	752701.00	16236.00 US\$	Value & Qty
2	70191100	GLASS FIBRE / CHOPPED STRANDS	3075.000	K.G	163941.00	3536.25 US\$	Value & Qty
				Total	916,642.00	19,772.25	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/26/2012-PC.II dated 09.04.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
30% Glass Filled Nylon-6 Compound (SGF-30/SGF 30 Black)	1 kg	1. Polyamide-6/Nylon 6 Chips/Granules	0.6560 kg
		2. Glass Fibre	0.3075 kg

Case No.:19/4/87-ALC1/2012	Party Name:SRF LIMITED	Meet No/Date:4/87-ALC1/2012 27.04.2012	Status: Approved
HQ File :01/87/050/00027/AM13/	RLA File :04/24/040/00075/AM11/	Lic.No/Date:0410135104 27.03.2012	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
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1	39081000	63/0- TUFNYL SGF30 E BLACK, (POLYAMIDE 6 COMPOUNDED CHIPS, GRADE TUFNYL SGF30E BLACK)	50000.000	K.G	5451936.00	117600.00 US\$
				Total	5,451,936.00	117,600.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	39081090	NYLON 6 CHIPS	33825.000	K.G	3920318.00	84562.50 US\$	Value & Qty
2	70191000	GLASS FIBRE / CHOPPED STRANDS	15375.000	K.G	819703.00	17681.25 US\$	Value & Qty
				Total	4,740,021.00	102,243.75	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/26/2012-PC.II dated 09.04.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
30% Glass Filled Nylon-6 Compound (SGF-30/SGF 30 Black)	1 kg	1. Polyamide-6/Nylon 6 Chips/Granules	0.6560 kg
		2. Glass Fibre	0.3075 kg

Case No.:20/4/87-ALC1/2012	Party Name:SRF LIMITED	Meet No/Date:4/87-ALC1/2012 27.04.2012	Status: Approved
HQ File :01/87/050/00028/AM13/	RLA File :04/24/040/00120/AM11/	Lic.No/Date:0410135109 27.03.2012	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	39081000	63/0- POLYAMIDE 6 COMPOUNDED CHIPS, GRADE TUFNYL SGF 30 FROHF WHITE, [POLYAMIDE 6, FLAME RETARDANT (HALOGEN FREE) WHITE SHADE]	15000.000	K.G	2996670.00	64500.00 US\$

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						Total	2,996,670.00	64,500.00
<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>	
1	39081090	NYLON 6 CHIPS/GRANULES	8024.310	K.G	1043853.76	22467.80 US\$	Value & Qty	
2	70191100	GLASS FIBER/CHOPPED STRANDS	4612.500	K.G	246441.26	5304.38 US\$	Value & Qty	
3	39019090	FLAME RETARDANT - EXOILT	2306.250	K.G	1307210.18	28136.25 US\$	Value & Qty	
				Total	2,597,505.20	55,908.43		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/26/2012-PC.II dated 09.04.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
30% Glass Fibre Filled Nylon-6 Compound (SGF 30 FROHF White)	1 kg	1. Polyamide-6/Nylon 6 Chips/Granules	0.5100 kg
		2. GLASS FIBRE	0.300 kg
		3. Flame Retardant	0.150 kg

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Case No.: 14/4/87-ALC1/2012	Party Name:DISEASE CONTROL TECHNOLOGIES PRIVATE LIMITED,	Meet No/Date:4/87-ALC1/2012 27.04.2012	Status: Deferred
HQ File :01/87/050/00022/AM13/	RLA File :32/24/040/00068/AM12/	Lic.No/Date:3210053823 29.03.2012	Defer Date: 16.05.2012
Decision: A D/L No. 46011/08/2012-PC.II dated 30.01.2012 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

85	Case No.:1/2/87-ALC1/2012	Party Name:VIPRAJ THERMOSETS PVT LTD	Meet No/Date:4/87-ALC1/2012 27.04.2012	Status: Deferred
	HQ File :01/87/050/00001/AM13/	RLA File :31/83/040/00249/AM12/	Lic.No/Date:3110053615 02.04.2012	Defer Date:09.05.2012
	Decision: RLA, Pune has been requested through e-mail on 24.04.2012 for sending application expeditiously. However, the application is still awaited from RLA, Pune. Hence, it was decided to issue another e-mail Reminder to RLA, Pune for furnishing application expeditiously.			

86	Case No.:2/2/87-ALC1/2012	Party Name:BALKRISHNA INDUSTRIES LIMITED,	Meet No/Date:4/87-ALC1/2012 27.04.2012	Status: Deferred
	HQ File :01/87/050/00002/AM13/	RLA File :03/94/040/01176/AM12/	Lic.No/Date:0310689298 02.04.2012	Defer Date:09.05.2012
	Decision: A copy of application has been forwarded to DIPP on 24.04.2012. Comments of DIPP are awaited.			

87	Case No.:3/2/87-ALC1/2012	Party Name:BALKRISHNA INDUSTRIES LIMITED,	Meet No/Date:4/87-ALC1/2012 27.04.2012	Status: Deferred
	HQ File :01/87/050/00003/AM13/	RLA File :03/94/040/01177/AM12/	Lic.No/Date:0310689308 02.04.2012	Defer Date:09.05.2012
	Decision: A copy of application has been forwarded to DIPP on 24.04.2012. Comments of DIPP are awaited.			

Meeting ended with thanks to Chair and all participants.
